

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1545

ANSWERED ON:06.03.2013

RAGGING IN EDUCATIONAL INSTITUTIONS

Shetkar Shri Suresh Kumar;Singh Alias Pappu Singh Shri Uday

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the ragging in several institutions is still reported in spite of instructions from the Government to check such menace;
- (b) if so, the details thereof along with the number of cases of ragging that have taken place in various educational institutions in the country including National Institute of Technology (NIT), Warangal in the recent past;
- (c) the number of instances of ragging where loss of lives and injuries suffered by students were reported during the last three years, State-wise; and
- (d) the concrete steps taken/to be taken by the Government to end this menace?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR)

(a):Yes, Madam.

(b):As per the information provided by the University Grants Commission (UGC), 34 alleged ragging incidents have been reported during 2012-13. As reported by the UGC, on inquiry into the matter, no case has been established to be a case of ragging. The National Institute of Technology (NIT), Warangal has reported that no incident of ragging has taken place in that Institute.

(c):The UGC has reported that in four cases, injuries or loss of life were reported. However, all the four cases, after enquiry, were proved as cases not related to incidents of ragging. The injuries and deaths had occurred on account of internal rivalry, accident or suicide. However, another case was reported directly to this Ministry from the School of Planning and Architecture (SPA), New Delhi in September, 2012 in which a case of ragging was registered and seven students involved in the incident were suspended.

(d):The UGC, the All Indian Council for Technical Education (AICTE), the Medical Council of India (MCI) and the Dental Council of India (DCI), have all notified anti-ragging regulations to check ragging cases in the country. The Regulations have stringent provisions for taking action against the students and institutions found violating anti-ragging regulations. Advisories have also been issued before the start of the academic session to the States/UTs, Civil and Police authorities to participate in the anti-ragging committees of the institutions and take immediate deterrent action in cases of ragging. The Ministry has set up an anti-ragging helpline which is working since 15th June, 2009. Anyone can call the toll-free helpline to report incidents of ragging. The UGC has started an anti-ragging portal at www.antiragging.in, which is working since 26th July, 2012.